LOK SABHA

Tuesday, the August 1, 1972/ Sravana 10th, 1894 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Lowering of Voting Age

+

*21. SHRI S. A. MURUGANANTHAM :
SHRI ARJUN SETHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have decided to reject the proposal regarding the grant of voting rights to the youth at the age of eighteen; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): (a) No decision has yet been taken in the matter.

(b) Does not arise.

SHRI S.A. MURUGANATHAM: May I know from the hon. Minister why the Government have not yet taken a decision on this quastion when a series of representations have been made by students and youth federations asking for reduction ? Why is there delay even after the Joint Committee of Parliament and the Petitions Committee of the Fourth Lok Sabha had suggested reducing the voting age to 18 ?

SHRI NITIRAJ SINGH CHAUDHARY: The matter was considered by the Cabinet and further information sought by the Cabinet is being collected and will be submitted. Thereafter a decision would be taken.

SHRI S. A. MURUGANANTHAM: Is he aware that his party included this in the election manifesto ? Will this assurance given to the people be implemented ?

THE MINISTER OF LAW AND JUSTIC AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE): The question is not merely one of amending the articles of the Constitution and bringing down the age from 21 to 18. The physical impact of such a reduction in the voting age has also to be considered along with this. Tentative, preliminary equiries have already been made. It appears on the basis of these preliminary figures that nearly four crores more voters will be there. That itself is not a deterrent because there are other facts which are going along with this. The number of constituencies will also increase. It is not possible unless we make one constituency so big. Today's constituencies are quite big and on an average they have round about 11 lakhs. If this proposal is implemented, it will be 12 or 13 lakhs which will again become too big. It would become necessary to consider whether the number of constituencies should be increased. It will also mean increase in the number of polling booths, because roughly speaking for a strength of 800 voters you have a polling booth. So, the number of polling booths have to be increased. apart from the question of increase in staff, expenditure and other things. Government are not set for it or against it at the moment but Government have to consider all the aspects before a decision is taken.

SHRI ARJUN SETHI: May I know from the hon. Minister whether the Government do not consider that the joint Parliamentary Committee had exceeded its scope in making proposals about the voting age ?

SHRI NITIRAJ SINGH CHAUDHARY: It is true that there was no such point referred to the Joint Committee; yet they have made that recommendation.

SHRI POPATLAL M. JOSHI: Each constituency has about 11-12 lakhs of people but the voters are half that number. By enrolling people of 18 years of age, perhaps voters may increase but the constituency has nothing to do with it.

MR. SPEAKER: This is not a supplementary question; you are putting before hon. Minister some theretical propositions.

SHRI POPATLAL M. JOSHI: I am saying that the population of a constituency has nothing to do with this. By raising the strength of the voters will there be any difficulty ?

MR. SPEAKER: That is the point that he was at pains to explain in his previous reply.

SHRI M RAM GOPAL REDDY: The Minister has expressed so may difficulties but he has not said one thing. I want to know whether these immature boys will rightly exercise these votes or not ?

MR. SPEAKER: You should excercise your right to put a supplementary question properly.

श्री पन्नालाल बारूपाल : क्या माननीय मंत्री जी से मैं यह जान सकता हूं कि सन् 1971 की मर्दुमशुमारी के अनुपात से भविष्य मे लोक-सभा और विधान सभा मे जनसंख्या के आधार पर सीटें रखी जायेंगी ।

अध्यक्ष महोदय : यह इससे नहीं उठता ।

Decisions taken at Conference of States I & P. Ministers at Srinagar (June, 1 72)

*22. SHRI P. NARASIMHA REDDY:
SHRI K.M MADHUKAR.

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the main decisions taken at the Conference of State Ministers of Irrigation and Power at Srinagar in June, 1972.

(b) whether any decisions were taken in regard to the laying down of a National Water Policy treating water as a National asset and for setting up a Central Power Generation Board to take charge of construction of all power projects including those now under execution by different Goverments; and

(c) the action proposed to be taken by Central Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B.N. KURBEL): (a) to (c). A statement giving the information is laid on the Table of the House.

Statement

(a) The decisions taken at the Sixth Conference of State Ministers of Irrigation and Power are indicated in the statement laid on the Table of the House. [*Placed in Library See* No LT—3204 172]

(b) The Conference noted that as a result of increasing use of water resources of the country and the programmes of larger utilizations in future, there was need for evolving a national water policy so as to ensure a continuous appraisal of the needs for water and the most beneficial and equitable allocation of available water for different uses in the interest of the country as a whole.

As regards power generation by the Central Government, the Conference was of the view that for the Fifth Five Year Plan, the generation by the Central Government would be for large inter-State power projects or by way of supplementing the power generation by the States. The Conference recommended that the policy of generation might be further reviwed for power projects in subsequent Plans.

(c) The various aspects involved in framing a National Water Policy, including the legal considerations, are under study.

As for power generation by the Central Government, it is proposed to take up some projects in the Central Sector during the Fifth Plan period to supplement generation by the States. The question of setting up a Power Generation Board for the Central Power Projects is also under examination.

SHRI P. NARASIMHA REDDY : The statement says :

> "In order to derive all benefits as early as possible from the continuing projects on which substantial progress has already been made, the State Governments may provide full requirements of funds to complete these projects".

May I know whether Government proposes to supplement the resources of States like

Andhra Pradesh to complete projects like Nagarjunasagar and Srisailam as they do not have enough funds, so that the objective mentioned above can be achieved ?

THE MINISTER OF IRRIGATION AND POWER (DR K L RAO) I hope that in the Fifth Plan one of the goals will be that projects which are in an advanced stage of construction should be completed in the Fifth Plan, and I do hope that the necessary funds will be provided

SHRI P NARASIMBHA REDDY The statement says

"The Conference notes that although goods progress has been made in the field of rural electrification, enough attention has *not been paid* to extend the benefits of electricity to disadvantaged areas and weaker sections of the society '

May I know whether the lack of extention of the benefit to the backward and weaker areas like Rayalseema in Andhra Pradesh is due to the high insistence on a remunerative percentage and whether a concessional irrigation tariff will be evolved so that such areas may get the benefit of electrification ?

DR K L RAO Backward areas are very many in the country, and one of the objects of rural electrification is to extend it to these areas It is already being done We have asked the State Electricity Boards not to insist on return for the first 5 to 10 years Some concessions are being given In some of the backward areas like Orissa West Bengal, Assam and Bihar, we even finance some of the transmission lines to take electricity to the villages So, every efforts is being made to extend the benefit to the disadvantaged areas

श्री कमल मिश्र मधुकर अध्यक्ष महोदय, अभी श्रीनगर मे तमाम सिचाई और विद्युत मंत्रियो का सम्मेलन हुआ था । उसमे बिहार, बंगाल और मध्य प्रदेश के सिचाई मंत्री भी आए थे । तो मैं जानना चाहता हू कि बन सागर योजना के सवाल पर जिससे कारण बिहार और मध्य प्रदेश में विवाद खड़ा हो गया है और ऐसे ही वेस्ट बंगाल के साथ यह सवाल पैदा हो गया है कि कटिहार मे बिजली का कारखाना खुलेगा तो उससे बिहार को फायदा होगा, यह बंगाल मे खुले तो बंगाल को फायदा होगा, तो इस तरह से बिहार और मध्य प्रदेश तथा बिहार और बंगाल के बीच मे जो विवाद खड़े हो गए हैं, इन विवादो को हल करने के बारे मे भी कोई वार्ता हुई और कोई समझौता हुआ या नही ?

DR K L RAO There are many disputes in the country We are trying to sort them out I am happy that in the last month we have met with some success Some of the disputes are still pending, and we are hoping to have discussions at the meeting with the Chief Ministers of the concerned States

श्री विभूति मिश्र क्या यह सही है कि कटिहार मे बिजली का कारखाना लगने जा रहा है और उस कारखाने के संबंध मे बंगाल के साथ झगड़ा पैदा हो गया है ? इसी तरह से गंगा जल के संबंध मे भी बिहार और बंगाल मे झगड़ा पैदा हो गया है जबकि गंगाजल बिहार की ज्यादा नदियो से जाता है और बंगाल मे जाता है, वहा सिल्ट की सफाई की जरूरत है और बिहार मे सिचाई की जरूरत है, तो मै जानना चाहता हू कि जब तक नेशनल एसेट है तो इसे सुलझाने के लिए सरकार केन्द्रीय स्तर पर कौन सा तरीका अख्त्यार कर रही है ? चाहे प्रधान मंत्री के जिम्मे रखें, इस झगड़े का निपटारा हो जाय ।

DR K L RAO Disputes will be there as long as people are anxious to develop their respective States, it does not mean anything wrong I have already said that we are hoping to have discussions with the Chief Ministers of Bihar and West Bengal at the week end

SHRI DINEN BHATTACHARYYA May I know whether in this conference the question of Farakka Barrage was discussed and if so, what is the positive action to be taken by the Government of India ?

MR SPEAKER That is only for laying down broad policies.

SHRI DINEN BHATTACHARYYA : Regarding Farakka, they committed that 40,000 cusecs of water will be supplied but they are backing out.

DR. K. L. RAO : The Farakka Barrage question also will be discussed with the Chief Minister of West Bengal during the talks at the week-end.

SHRI VASANT SATHE : In view of the reported large strata of underground water in the Deccan tract, is the Government having any survey made of this underground water resource ?

DR. K. L. RAO : This subject is delt with by the Agriculture Ministry.

Recognition to Diploma Course Examinations in Administrative Law, Company Law and Labour Law

*23. SHRI R. S. PANDEY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are considering any proposal to give recognition to the Diploma Course Examinations in Administrative Law, Company Law and Labour Law conducted by the Indian Law Institute;

(b) whether all the three Diploma Examinations of the Institute will be given recognition simultaneously and if not, the reasons for treating any of the three courses on preferential basis for recognition purposes; and

(c) whether the recognition will be given from retrospective effect and if so, when a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) to (c). The request of the Indian Law Institute for according recognition to the Diploma Course in Labour Law conducted by them for the purpose of recruitment of Labour Officers, is under consideration of the Government.

The Institute has not approached the Government for recognition of the Diploma Courses in Administrative Law and Company Law conducted by them.

SHRI R. S. PANDEY : May I know when the consideration will be over and a decision will be taken ?

SHRI NITIRAJ SINGH CHAUDHARY: They applied to the Labour Ministry. The Labour Ministry laid down certain conditions. The Law Institute has now agreed and it has informed the Labour Ministry. I think the Labour Ministry will take a decision very soon.

Steps taken to Dispose of Cases pending in various High Courts

*25. SHRI SARJOO PANDEY : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the measures so far taken to reduce the arrears of cases in High Courts have not produced desired results; and

(b) if so, what further steps Government propose to take in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): (a) It is true that the arrears at the end of 1971 in the various High Courts have increased as compared to the previous years. The institutions in most of the High Courts have been on the increase from year to year and the disposal could not keep pace with the institutions.

(b) It is proposed to advice the State Governments to further review the Judge strength taking into account the institutions, disposals and the arrears. A committee of Judges under the Chairmanship of Shri Justice J.C. Shah has submitted a report on the problem of arrears in the High Courts. The Committee has made a number of recommendations for reducing arrears and for minimising delays in dispensing justice. The recommendations of the Committee which are purely of administrative nature and which do not require amendment to the rule, statute or law, have been communicated to the State Governments and the High Courts for implementation. The recommendations involving amendments to the statute or law are being examined and decisions will be taken after ascertaining the views of the Judges of the High Courts, the Supreme Court and the State Govern-

ments. Moreover a comprehensive review of the Civil Procedure Code with a view to cutting down delays and costs is at present being considered by the Law Commission.

श्री सरजू पांडे : अध्यक्ष महोदय, अभी मत्री जी ने यह कहा कि अब तक मुकदमो की कमी करने के लिए जो उपाय सुझाये गये हैं, उनका कोई खास परिणाम नही निकला है और जो कमेटी बनाई गई थी, उस कमेटी ने भी अपनी रिपोर्ट मंत्रालय को प्रस्तुत कर दी है। मैं जानना चाहता हू कि मुख्य रूप से उनके सुझाव क्या है? हालाकि आप ने कहा है कि एडमिनिस्ट्रेटिव नेचर के सुझाव है, लेकिन हजारो मुकदमे इस समय हाई कोर्ट मे पेंडिग हैं, इसलिए सरकार की तरफ से उन सुझावो के बारे मे कब तक कदम उठाये जायेंगे ? उनके मुख्य सुझाव क्या है ताकि मुकदमो के जल्द से जल्द फैसले किए जा सकें।

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H R GOKHALE): No particular reason for the delays can be considered in isolation There are a number of factors which lead to the heavy arrears in the High Courts. One of them, of course, is the judge strength, which was found inadequate in 1967, and the Central Government advised the State Governments to review the position and to bring up proposals for increasing the judge strength. When this review was made, government accepted the proposals and wherever additional judges were asked for they were given. But that was way back in 1967. Even after that, recently we have advised the State Governments to make further review whether any further additional judge strength is required As far as I know, in the last one year, whenever any proposal for additional judge strength came, it was not refused and additional judges have been given.

But, as I said, this cannot be the only factor for the delay. The main cause for the delay is the complicated, dilatory procedures which exist in our existing laws, the principal amongst these laws being the Code of Civil Procedure. As the hon. Member knows, in the previous Lok Sabha the Joint Committee recommended certain amendments to the Code of Civil Procedure. But the Committee itself observed that the recommendations made were so perfunctory that it will not go to the root of the matter and will not reduce the arrears Therefore, when I examined the matter again I thought that a thorough or, may I say, even a radical recasting of the Code of Civil Procedure was necessary, and with a view to change the procedure basically in civil courts, right from the bottom up to the Supreme Court wherever the Civil Procedure Code applies the basic change in the procedural law is necessary without doing which neither the delay nor the costs can be cut down.

I am glad to inform the House that although the matter was referred to the Law Commission not very far back, the Law Commission has made very good progress in examining the Civil Procedure Code and I am expecting its recommendations in the course of the next month or so As soon as that report is available, we will make an examination of the report and take steps to see that a proper legislation to amend the Civil Procedure Code is brought forward.

These are the two main factors which cause delays All other factors are also not absent from the consideration of government They are being considered and a strict watch is being kept.

श्री मूलचन्द डागा : क्या हाई कोर्टस मे ज्यादा मुकदमात पेंडिंग होने का एक कारण यह है कि आजकल योग्य, काबिल और मेहनती जजेज् एप्वाइन्ट नही किए जाते ?

श्री नीतिराजसिंह चौधरी · ऐसी बात नही है।

अध्यक्ष महोदय : अच्छे अच्छे लायर्स तो पार्लियामेंट मे आ जाते है, क्या किया जाय।

SHRI SOMNATH CHATTERJEE : Is it a fact that many of the vacancies in the posts of High Court Judges are not filled for a long time ? If so, is there any proposal to change the method of appointment of judges ? Now the initiative rests with the High Court and the State Govern-

ment. Is there any proposal with the Central Government to take the initiative themsleves in the matter of appointment of judges ?

SHRI H. R. GOKHALE : There is no proposal to change the procedure in the matter of appointment of judges. But it is true that in some High Courts there has been delay in the appointment of judges. The reason is this. As probably had happened in the past, we do not just act as rubber stamps on the proposals which come to us. We scrutinise every proposal. While we do believe that we have to consult the judicial authorities, the High Court or the Supreme Court, as the case may be, we also make recommendations to them to consider certain names. Their names are also considered. All this inevitably takes a little more time.

श्री हुकमचन्द कछवाय : अध्यक्ष महोदय, मैं आपके माध्यम से मन्त्री महोदय से जानना चाहता हूं क्या सरकार इस बात पर कोई विचार कर रही है कि जो उच्च न्यायालयों मे केसेज काफी समय तक पड़े रहते हैं तो जजो के पास कुछ सीमित केसेज हों और उनकी अवधि भी सीमित हो कि इतने दिनों मे उनका फैसला हो जाना चाहिए—इस संबध मे कोई विचार किया जा रहा है ?

दूसरी बात मैं यह जानना चाहता हू कि जनता को सस्ता न्याय मिले इस सम्बन्ध मे भी क्या सरकार विचार कर रही है ?

SHRI H, R. GOKHALE : The distribution of work amongst various judges is the function of the Supreme Court or the High Court itself. The Government could not interfere in that. Normally, an average has been worked out on the basis of figures of pendency, on the basis of reasonable capacity of a judge to dispose of a particular number of cases and it is expected that every judge conforms to the average number of cases which he should dispose of in the course of the year.

श्री हुकमचन्द कछवाय : एक केस में कितना समय लगना चाहिए और जनता को सस्ता न्याय मिले—इस पर सरकार विचार कर रही है ?

अध्यक्ष महोदय आप लाइयर हों तो ऐसा सवाल न पूछें ।

SHRI SHANKAR TEWARI : Is it not a fact that 30.000 cases have increased in the Allahabad High Court because of the Government's delay in the appointment of High Court Judges ?

अध्यक्ष महोदय किसी और समय पूछ लेना, इसमे से यह सवाल क्यो निकाल रहे है ।

Setting up of Thermal Power Station in Gandhinagar, Gujarat

*26 SHRI JAGANNATH MISHRA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether there is proposal under the consideration of Government to set up a Thermal Power Station in Gandhinagar Gujarat ; and

(b) if so, its total cost and the value of power it will generate ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N. KUREEL) : (a) Yes, Sir. Gujarat Electricity Board have made such a proposal.

(b) The estimated cost of the Power Station is Rs. 45.62 crores. The installation would comprise two generating units of 120 MW.

श्री जगन्नाथ मिश्र : श्रीमन्, मैं जानना चाहता हूं मन्त्री महोदय से यह पावर स्टेशन कब तक बन जायेगा और इसके बन जाने से गुजरात में कुल बिजली की आवश्यकता का कितना प्रतिशत पूरा हो जायेगा ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : This project has been approved by the Technical Advisory Committee and it has yet to be sanctioned by the Planning Commission.

Generally, it takes about five years for the commissioning of such a project. In the Fifth Plan we are adding 1200 MW of power. This is one of the projects that is going to generate 240 MW.

श्री जगन्नाथ मिश्र : श्रीमन, मेरे प्रश्न का उत्तर तो नहीं मिला लेकिन मैं दूसरा प्रश्न कर रहा हूं।

मन्त्री महोदय अच्छी तरह से जानते हैं कि और चीजों के मद्दे बिहार मे बिजली का सर्वथा अभाव है। सरकार ने कटिहार मे एक पावर स्टेशन बनाने का विचार किया लेकिन श्रोवरनाइट डिसीजन बदल गया, उसे पश्चिम बंगाल में ले जाने का निर्णय किया गया।... (व्यवधान)... बिहार के नये बिजली मन्त्री बिहार में बिजली मोहैया करने के लिए कृतसंकल्प है तो इस पृष्ठभूमि में मैं जानना चाहता हूं बिहार मे बिजली की कमी को दूर करने के लिए और वहां के बिजली मन्त्री का प्रोत्साहन देने के लिए मन्त्री महोदय कौन से तात्कालिक और व्यावहारिक कार्यवाही करने जा रहे है, गुजरात के पैटर्न पर ?

DR. K. L. RAO: This question pertains to Gujarat. But the question that the hon. Member has asked is about Bihar. and North Bengal are found to be backward in power. Therefore, we want to set up a station to supply power to both the areas. We are going to locate a power station on the boundary of two States. If we can manage, we can even have half in one State and half in the other State, if it is feasible. We never said that the power station will be located at Katihar. What we are trying to do is to have it as a Central project to serve both the areas.

SHRI K. S. CHAVDA: There has been acute shortage of power in Gujarat, whether hydel or thermal or atomic. May I know what steps Government propose to take to commission this plant as early as possible so that there can be some relief so far as power shortage in Gujarat is Concened ?

DR. K. L. RAO: I have already submitted that no power project can be commissioned earlier than five years. Whatever we may do, it may be 4½ years or 5 years. Under Indian conditions it will take five years. The only way to meet the shortage in the country is to take up as many projects as possible, and that is what we are trying to do also in Gujarat.

श्री बेकारिया : यह जो थर्मल पावर स्टेशन बन रहा है, कभी-कभी साल में कम से कम तीन महीने कोयले की तंगी के कारण कई थर्मल पावर स्टेशन बन्द रहते है, तो मै पूछना चाहता हू कि थर्मल पावर स्टेशन की वजह से जो कुछ पावर पैदा होगी उसकी उसमे कभी-कभी तंगी आ ही जायेगी इसलिए जो एटामिक पावर स्टेशन गुजरात मे बनाने का निश्चय किया गया है उसमे जल्दी क्यो नहीं की जाती है ?

DR. K. L. RAO: Atomic fuel is rarer than coal in the country. Atomic power rods are more difficult to procure. So we have got to go in for coal in view of the abundance of coal in the country. The planning of coal supplies is being done in such a way that we hope to meet the necessary requirements in all the States.

SHRI D. D. DESAI: There has been power shortages in Gujarat since the last 20 years, and that continues even today. The deliveries of equipment are known to be rather delayed all over country. May I know what steps Government propose to take in this regard in respect of this and other power stations in the country ?

DR. K. L. RAO: It is true that the indigenous equipment is taking a longer time than what we have targeted for. We are looking into this question. Of course, our policy is to manufacture as much equipment as possible in the country. If, however, it is found that we will not be able to meet our requirements from indigenous sources, then, I think, we will have to go in for some imports.

रेलगाड़ियों के भोजन यानों में यात्रियों को बढ़िया किस्म का भोजन दिया जाना

*27. श्री शिव कुमार शास्त्री :
श्री सतपाल कपूर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या रेलगाड़ियों के भोजन यानों में मिलने वाला भोजन घटिया किस्म का होता है;

(ख) क्या शाकाहारी भोजन व्यवस्था पर कोई उचित ध्यान नहीं दिया जाता;

(ग) क्या भोजन यानों में प्रयोग किया जाने वाला गेहूं का आटा घटिया किस्म का होता है और चपातियां बनाने की कोई उचित व्यवस्था नहीं है; और

(घ) यदि हां, तो जलपान व्यवस्था में सुधार करने के लिए सरकार क्या कार्यवाही कर रही है ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAY (SHRI MOHD. SHAFI QURESHI) : (a) to (c). there have been some complaints about inferior quality of food including chapaties being served in railway dining cars. No complaints have been received regarding inferior quality of wheat flour. Proper attantion is paid towards arrangements for serving all types of food.

(d) A statement is laid on the Table of the Sabha.

Statement

(d) Some of the important steps taken to improve the quality of catering on Railways (including dining cars) are as under :—

(i) Regular inspections by Officers and Inspectors of the standard of food supplied and service rendered by the catering establishments managed departmentally as well as by contractors.

(ii) Thorough investigation into all complaints about catering with a view to rectifying shortcoming as well as penalising erring contractors or departmental catering staff.

(iii) Purchase and supply of raw materials of good quality for departmental catering units is ensured and detailed instructions have been issued laying down the proportion of various ingredients to be used.

(iv) Proper arrangements have been made for the training of staff employed in departmental catering establishments.

(v) Strict supervision is exercised over the working of contractors by deputing Railway staff to educate them and also, if necessary, to supervise their working.

Lapses In individual cases either in quality of food or in service detected in the course of inspections or brought to notice through complaints from the public are promtly attended to and remedial action taken promptly.

श्री शिव कुमार शास्त्री : अध्यक्ष महोदय, अभी माननीय मन्त्री जी ने कहा है कि भोजन के सम्बन्ध मे कुछ शिकायतें मिली है। यह शिकायत-योग्य भोजन तो सदा से रहा हैं और अब भी है। असल बात यह है कि सफर मे भोजन रुचि से नही किया जाता बल्कि जीने लिए अन्दर डाला जाता है। जो विवरण सभा पटल पर रखा गया है उसके आधार पर मैं कुछ बातें मन्त्री जी से पूछता हूं जिसका साफ साफ वे उत्तर दें।

पहली बात तो यह है कि आपने कहा है कि पके हुए भोजन का निरीक्षण किया जाता हैं तो उस निरीक्षण का प्रकार क्या है ? क्या निरीक्षण करने वाले किचन मे पतीले से निकाल करके खाना जाचते है या मेज़ पर लगा लगाया खाना मिल जाता है ?

अगर लगा लगाया आता है मेज़ पर तो वह तो ठीक नहीं है।

इस के साथ साथ शाकाहारी भोजन की जांच के लिए शाकाहारी व्यक्ति नियुक्त हैं या नौनवैजीटेरियन नियुक्त हैं ? ज़ाहिर है कि अगर वैजीटेरियन फुड की जांच के लिए नौन वैजीटेरियन नियुक्त किये है तो वह उसकी जांच नहीं कर सकते हैं क्योंकि उन्हें तो मीट आदि का ही टेस्ट होता है इसलिए वह भिंडी के बारे

में क्या बतला सकते हैं कि वह ठीक से पकी है, तली ठीक से है अथवा नहीं। इसलिए यह आवश्यक है कि शाकाहारी भोजन की जांच के लिए शाकाहारी व्यक्ति ही नियुक्त होना चाहिए दूसरा नहीं।

क्या निरीक्षण करने के लिए एक ही व्यक्ति नियुक्त है जोकि हर प्रकार के भोजन की जांच करता है और तारीख भी निश्चित है जिस दिन कि वह भोजन की जांच करता है। जब तक भोजन की जांच सम्बन्धी मौजुदा प्रक्रिया में सुधार नहीं होगा तब तक इस जलपान व्यवस्था में जो दोष व त्रुटियां है वे दूर नही होगीं।

श्री मुहम्मद शफी कुरेशी : रेलवेज् की हमेशा यह कोशिश रही है कि यात्रियों को सफर के दौरान में अच्छा खाना मिले और इस अच्छे खाने में वैजीटेरियन और नौन वैजीटेरियन फुड दोनों ही शामिल है।

अध्यक्ष महोदय : माननीय सदस्य का सवाल है कि उन की पसन्द का खाना नही है।

श्री मुहम्मद शफी कुरेशी : मैं अर्ज करना चाहूंगा कि हम कोशिश करते हैं कि यात्रियों को ज़बान का मज़ा भी मिले पेट भर खाना भी मिले। जहा तक वेजीटेरियन और नौन वेजीटेरियन खाने के टेस्ट करने का ताल्लुक है उस के लिए अलहदा अफसर मुकर्रर किये गये है। इस के अलावा हमारे मैडिकल आफिसर्स और सिनैटरी इंस्पैक्टर्स हैं जोकि खाने की हाइजैनिक बेसिस पर जांच पड़ताल करते हैं। यह बात सही नहीं है कि वैजीटेरियन खाने के लिए नौन वैजीटेयिन व्यक्ति नियुक्त किये जाते हैं।

श्री शिव कुमार शास्त्री: मैंने जो बात पूछी है वह नहीं बताई गई कि आखिर वह जांच करने का तरीका क्या है। क्या वह जो मेज् पर लगा लगाया थाल आता है उसकी जांच की जाती है या किचन में जाकर जांच करते हैं इस को मंत्री महोदय ज़रा बतला दें।

श्री मुहम्मद शफी कुरेशी : जो खाने की पड़ताल की जाती है वह किचन में जाकर की जाती है।

अध्यक्ष महोदय : रास्ते में बदल तो नहीं दिया जाता है।

श्री शिव कुमार शास्त्री : दूसरे मंत्री महोदय ने अपने विवरण में . . .

अध्यक्ष महोदय: मालूम पड़ता है अभी माननीय सदस्य को तसल्ली नही हुई है।

श्री शिव कुमार शास्त्री : मंत्री महोदय ने अपने विवरण मे लिखा है कि विभागीय खानपान यूनिटों के लिए जो कच्चे माल की खरीद की जाती है उस की जांच पड़ताल की जाती है लेकिन हकीकत यह है कि भोजन यानों में प्रयोग किया जाने वाला गेहूं का आटा घटिया किस्म का होता है, पीले गेहूं का होता है और लगता यह हैं कि उस की देखभाल करके और उसे साफ करके पीसा नहीं जाता है। लोग कहते है कि रेलवे केटरिंग में चावल बढ़िया होता है। वैसे मैं चावल नही खाता लेकिन जब औरों को चावल के बारे मे सिफारिश करते सुन कर चावल खाया है तो यह ठीक है कि चावल रोटी के मुकाबले में वहां अच्छा सप्लाई किया जाता हे।

दूसरे विवरण में यह लिखा हैं कि रोटी पकाने की ट्रेनिंग दी जाती है तो रोटी सेंकने की तो ट्रेनिंग दी नहीं जाती है क्योंकि रोटी तो तवे पर जाती है तो क्या कोई ऐसी व्यवस्था करेगें कि जिससे रोटी नीचे भी रख कर सेंकी जा सके ?

श्री मुहम्मद शफी कुरेशी : चावल और रोटी दोनो को पूरी तरह से पकाया जाता है साथ ही यात्रियो के स्वास्थ्य का भी खयाल रक्खा जाता है।

श्री सतपाल कपूर: हिन्दुस्तान में जितनी भी रेलवे केटरिंग चलती है वह कितने स्टेशनों

और कितनी रेलगाड़ियों पर आप की प्राइवेट केटरिंग चलती है और कितनी जगह पर रेलवे बोर्ड की तरफ से इंतजाम है ?

अध्यक्ष महोदय अगर मैंगन में मंत्री जी जवाब देंगे ।

श्री मुहम्मद शफी कुरेशी इंडियन रेलवेज की कैटरिंग का जो इंतज़ाम है वह ठेकेदारों के जरिए और डिपार्टमेंट के जरिए किया जाता है । 2900 स्टेशनों पर और 50 रेलगाड़ियों पर कैटरिंग की सहूलियत दी गई है जिसमें से 2800 स्टेशनों और 24 ट्रेनों पर वह कैटरिंग ठेकेदारों के जरिए होता है और बाकी 100 स्टेशनों और 26 रेलगाड़ियों पर डिपार्टमेंट के जरिए कैटरिंग होती है ।

श्री राम सिंह भाई क्या मंत्री जी को यह ज्ञात है कि जो रोटियां मिलती हैं वह खींचने से बढ़ती है और रबड़ जैसे चबाने से नहीं चबता है वैसे ही उनका भी हाल है तो वह रोटियां आटे की होती है या वह किसी और अन्य पदार्थ की होती है ?

श्री मुहम्मद शफी कुरेशी आजकल रेलवेज मे जो नया इंतजाम किया है उस में हम चपातियां प्लास्टिक के बैग में रखते हैं । मुमकिन है माननीय सदस्य ने गलती से प्लास्टिक के बैग का इस्तेमाल कर लिया हो और वह चबा लिया हो ।

श्री ओंकार लाल बेरवा दक्षिण में हमारे जैसे लोगों के द्वारा चपातियों के लिए आर्डर देते हुए भी रेलवे कंटीन से चपातियां नहीं मिलती है और वह इमली का पानी और चावल ही लेकर चले आते है तो क्या मंत्री महोदय इस के लिए हिदायत जारी करेंगे कि जब नार्थ वाले साउथ की तरफ जायें तो उन्हें रोटियां भी खाने से दी जाय ?

श्री मुहम्मद शफी कुरेशी रेलवेज सूबाई हदबंदी से बालातर होकर हर जगह पर हर खाने का इंतज़ाम करती है और इसलिए जनूबी हिन्दुस्तान में चाहने पर चपातियां भी मिलती है । बाकी माननीय सदस्य को अगर किसी खास जगह के बारे में शिकायत हो तो उसे वह हम तक पहुंचायें और हम उस की जांच करेंगे ।

SHRI ANNASAHEB GOTKHINDE It is heartening to note that our new Railway Minister has tried to personally know the inconveniences suffered by the travelling public in the third class in Bombay May I know whether he is thinking in terms of personally tasting the food served by the Railways ?

MR SPEAKER The Minister is not here .

SHRI ANNASAHEB GOTKHINDE He is here, Sir

THE MINISTER OF RAILWAYS (SHRI T. A PAI) However much I may travel, as a Minister I am bound to get better food than millions of passengers I do not want to put myself to that test, but I know only one thing, that this is an area, particularly of catering, where the quality of the food served requires to be continuously looked into Even if the quality is good one day, it is possible that deterioration might set in later on, and high standards have got to be maintained continuously because on the purity of food perhaps the hygienic condition and the health of the travellers also depend, and I assure the House that all the complaints will be seriously taken up for consideration. Since a large part of the catering also is done by the contractors and by the Department, the same standards will be applied to both I would also seek the support of the State Governments to see that the quality of the food provided both by the Railways as well as by the contractors is subject to the same rules and regulations and tested continuously So far as my travelling is concerned, I did not travel to find out the inconvenience. I wanted to find out what exactly the problems of the Railways were...

SHRI JYOTIRMOY BOSU . How was your food in the air-conditioned coach, Mr. Pai ?

SHRI T.A. PAI : I can tell you that the food in the air-conditioned coach was quite good.

श्रीमती सहोदराबाई राय : अध्यक्ष महोदय, रेलवेज कैटरिंग में जो खाना बनाते है उन में मद्रासी ज्यादा रहते है इसलिए मैं कहना चाहूंगी कि 40-50 साल की जो महिलाएं है वह इस रेलवेज कैटरिंग मे रखनी चाहिए क्योंकि उनको खाने पकाने का अच्छा ज्ञान व अनुभव होता है और उनके वहां पर रहने से हम को अच्छा खाना मिल सकेगा ? पुरुषों को तो खाना बनाना हमारे जैसा अच्छा आता नही है।

भारतीय संविधान के हिन्दी संस्करण की प्रतियों का उपलब्ध न होना

*28. श्री ओंकार लाल बेरवा :
श्री हरी सिंह :

क्या विधि और न्याय मंत्री यह बताने की करेंगे कि :

(क) संविधान का हिन्दी संस्करण पिछली बार कब प्रकाशित किया गया था और उसकी प्रतियां बाजार मे कब से उपलब्ध नही है और वे लोगो को कब तक पुनः उपलब्ध कराई जायेगी;

(ख) क्या संविधान का जेबी संस्करण भी प्रकाशित किया जायेगा; और

(ग) भारत का संविधान अधिक से अधिक जन साधारण तक पहुंचाने के लिए क्या उसका रियायती मूल्य भी रखा जायेगा और यदि नही, तो इसके क्या कारण है ?

विधि और न्याय मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) संविधान का 1 दिसम्बर, 1957 तक यथा संशोधित द्विभाषी संस्करण विधि मंत्रालय द्वारा 1959 में प्रकाशित किया गया था, जिस में अंग्रेजी पाठ और उसका हिन्दी रूपान्तर आमने-सामने दिए गए है। बताया जाता है कि इस प्रकाशन की प्रतियां अभी भी प्रबन्धक, भारत सरकार प्रकाशन, नई दिल्ली के पास विक्रयार्थ उपलब्ध हैं।

(ख) फिलहाल नहीं। जब नया संस्करण प्रकाशित किया जाएगा तभी इसके जेबी संस्करण के प्रकाशन पर भी विचार किया जाएगा।

(ग) संविधान के अद्यतन हिन्दी रूपान्तर की प्रति की विक्रय कीमत नियत करने के प्रश्न पर तभी विचार किया जाएगा जब ऐसा रूपांतर प्रकाशन के लिए तैयार हो जाएगा।

श्री ओंकार लाल बेरवा : सन् 1957 में संविधान की प्रतियां हिन्दी और अंग्रेजी दोनों में बनीं। मैं जानना चाहता हूं कि वह किस-किस जगह पर बिक्री के लिए रखी गई। कितनी बिक्री हुई और अब कितनी उपलब्ध हैं। छोटे संस्करण पर आपने कब से विचार करना शुरू किया था और उस का क्या निष्कर्ष निकला ?

श्री नीतिराज सिंह चौधरी : कितनी प्रतियां छपी थी, वह कहा है और कितनी बाकी है यह सूचना इकट्ठी कर के मैं माननीय सदस्य के पास भेज दूंगा। छोटे संस्करण के लिए कम्पोजीशन में छोटे अक्षर फोटो-स्टेट किये जाते है। जैसा मैंने पहले उत्तर में कहा, जब नया संस्करण तैयार होगा। तब इस पर विचार किया जायेगा :

श्री ओंकार लाल बेरवा : आपने कब से विचार करना शुरू किया था और उसका क्या निष्कर्ष निकला है ?

श्री नीतिराज सिंह चौधरी : छोटे संस्करण की बात नही आई।

श्री ओंकार लाल बेरवा : क्या आप ने दूसरी भारतीय भाषाओं में भी इसके संस्करण निकालने की कोई बात सोची है ? अगर सोची है तो उसका क्या निष्कर्ष निकला है और उस को आप कब तक निकालने जा रहे है ?

श्री नीतिराज सिंह चौधरी : भारत की अन्य भाषाओं में संविधान का संस्करण तैयार करने के लिए उस का अन्य भाषाओं में अनुवाद हो रहा है। कुछ तो पूरा हो चुका है और कुछ पूरा होना है। जैसे ही वह पूरा हो जायेगा, उस को प्रकाशित किया जायेगा।

श्री हरी सिंह : मैं मंत्री महोदय से जानना चाहता हूं कि अब तक संविधान द्वारा स्वीकृत कितनी भाषाओं में हिन्दुस्तान के संविधान को छापा जा चुका है और उनकी कितनी संख्या थी ? क्या यह भी सही है कि हिन्दी के अतिरिक्त किसी भी रीजनल भाषा में हमारा संविधान नहीं छापा गया है ? यदि हां, तो क्यों ?

श्री नीतिराज सिंह चौधरी : यह प्रश्न हिंदी संविधान के संबंध में है। अन्य भाषाओं के बारे में मैं जानकारी इकट्ठी कर के माननीय सदस्य को भेज दूंगा।

डा० गोविन्द दास : क्या यह सही नहीं है कि संविधान के हिन्दी प्रारूप पर भी राजेन्द्र बाबू के हस्ताक्षर हो गये थे ? संविधान सभा का मैं भी एक सदस्य था, और वहां यह आश्वासन दिया गया था कि हिन्दी का जो रूपान्तर संविधान का है वह भी अंग्रेजी के सदृश ही मान्य किया जायगा। अगर यह बात सही है तो फिर से उसके हिन्दी रूपान्तर का प्रश्न क्यों उपस्थित हुआ है ?

श्री नीतिराज सिंह चौधरी : कांस्टिट्एंट असेम्बली में यह निश्चय हुआ था कि उसका तर्जुमा कर के पेश किया जाय। 26 जनवरी, 1950 को श्री घनश्याम सिंह गुप्त ने कांस्टिट्एंट असेम्बली में उस पेश किया। कांस्टिट्एंट असेम्बली के सदस्यों ने उस पर हस्ताक्षर किये और 25 जनवरी, 1950 को वह राज-पत्र में प्रकाशित हुआ था। उस समय की जो बात थी वह सब कांस्टिट्एंट असेम्बली के डिबेट्स में है।

डा० गोविन्द दास : मेरा यह प्रश्न था कि जब सब सदस्यों के उस पर हस्ताक्षर हो गये थे और जब राजेन्द्र बाबू के भी उस पर हस्ताक्षर हो गए थे, तब संविधान के प्रतिरूप का फिर से प्रश्न क्यों खड़ा हुआ है ? जो पुराना हिन्दी का संविधान वह क्यों स्वीकार नहीं किया जाता ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H R GOKHALE) . The question is this It is not that we are reluctant to recognise that particular edition which was signed by the President and the Members of the Constituent Assembly as authorised text of the Constitution But it is a question of law, particularly the interpretation of the Constitution This question has been examined The Attorney-General has given the opinion that while that may be regarded as an authorised translation it cannot be regarded as an authorised text of the Constitution So, the question as to what should be done to prepare and publish an authorised text of the Constitution is being examined at the moment

Indo-Yugoslavia Trade Agreement

*30 SHRI P GANGADEB Will the Minister of FOREIGN TRADE be pleased to state

(a) whether India and Yugoslavia have agreed to balance their trade in 1972 and also to maintain the existing pattern of non-traditional and traditional exports from India to Yugoslavia ,

(b) whether trade plan for 1972 was discussed between the visiting Yugoslav team and Foreign Trade Ministry in the month of June, 1972 , and

(c) whether a further review of trade plan as well as consideration of certain questions like the Yugoslav claim for make up in payment following the 1967 Pound Sterling devaluation were taken up at the Ministerial level talks between the two countries ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) to (c). Yes, Sir.